

State Vs. Shankar & Ors.
FIR NO. 316/20
PS Gandhi Nagar

28.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner.

Report filed by IO.

Counsel for applicant stated that he want move fresh application and wants to withdraw the present application.

Heard.

In view of the submission, present application is dismissed as withdrawn with liberty to file fresh application.

**BALWINDER
SINGH**

Digitally signed by
BALWINDER SINGH
Location: Delhi
Date: 2020.09.28
14:31:35 +0530

(Balwinder Singh)

MM (East)/KKD/Delhi/28.09.2020

28.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application is moved on behalf of applicant / accused by his counsel for releasing him on for furnishing of his personal bond.

Heard on application.

Considering the facts that despite being admitted to court bail vide order dated 20.08.20, the accused is still detained in JC as he is unable to furnish any surety to the tune of surety amount, the application in hands allowed and it is directed that accused be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/-. However, it is further clarified that the personal bond to be furnished by accused shall be accepted only upon the verification of his address. Application is disposed off accordingly.

Copy of this order be given dasti to the Id. Counsel of the accused.

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**(Balwinder Singh)
MM (East)/KKD/Delhi/28.09.2020**

28.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused Imran on bail is moved by his Ld. Counsel.

Reply filed.

Both the sides are heard on the application.

Considering the fact since case property has already been recovered and investigation of the case is already complete, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

BALWINDER
SINGH

(Balwinder Singh)

MM (East)/KKD/Delhi/28.09.2020

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28.09.2020

The present application is taken up for hearing through VC through CISCO WEBEX APP.

Present: Ld. APP for the State.

Ld. Counsel for applicant / accused through VC.

An application u/sec. 437 Cr.P.C. for the release of the accused

Shamim on bail is moved by his Ld. Counsel.

Both the sides are heard on the application.

Considering the fact that case property has already been recovered and two other co-accused have also been admitted to court bail, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

BALWINDER
SINGH

Digitally signed by
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Location: Delhi
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(Balwinder Singh)

MM (East)/KKD/Delhi/28.09.2020